

***Statement-III******State-wise HR support provided for Malaria Control***

Sl. No.	State	State consultant	District VBD consultant	MTS	LTs
1.	Arunachal Pradesh	5	15	46	11
2.	Assam	5	27	100	0
3.	Manipur	5	12	16	12
4.	Meghalaya	5	7	34	10
5.	Mizoram	5	9	16	8
6.	Nagaland	5	11	21	11
7.	Tripura	5	8	25	10
8.	Andhra Pradesh	6	6	36	18
9.	Chhattisgarh	6	16	96	48
10.	Gujarat	6	12	72	36
11.	Jharkhand	7	22	132	66
12.	Karnataka	6	7	42	21
13.	Madhya Pradesh	6	19	114	57
14.	Maharashtra	6	5	30	15
15.	Odisha	7	30	180	90
16.	West Bengal	6	7	42	21
TOTAL		91	213	1002	434

**Quality check of exported drugs**

3446. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken note of the reports that a large quantity of Indian pharmaceutical products exported to Africa and other developing countries are sub-standard;

(b) whether Government is conducting or proposes to conduct any inquiry into the truth of the findings of such reports;

(c) the current mechanism in place to ensure the quality of drugs exported to other countries; and

(d) whether there is any penal provisions for manufacturing and export of poor quality drugs?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Isolated reports of export of allegedly substandard drugs by Indian Pharmaceutical companies to other countries including African countries have been received.

(b) to (d) Drugs for export are manufactured under license granted by the State Licensing Authorities. The reports on quality of exported drugs, when received by the Central Drugs Standard Control Organization (CDSCO) are investigated jointly by CDSCO and the concerned State Drugs Controllers. Based on the findings of the investigations, the State Licensing Authorities take suitable action under the provisions of the Drugs and Cosmetics Act, 1940 and Rules made thereunder.

#### **Prescribing of generic drugs**

3447. SHRI AJAY SANCHETI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the All India Institute of Medical Sciences has asked all doctors, consultants and residents to prescribe drugs by their generic names only;

(b) if so, the details thereof; and

(c) the details of the action taken by the Medical Council of India for promoting generic medicine and discouraging the use of branded medicines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) All the Doctors and Residents of the All India Institute of Medical Sciences, New Delhi have been advised *vide* communications dated 14.03.2014, 08.09.2014 and 24.11.2014 to prescribe generic medicines as far as possible/ practicable and the same is being complied by them.

(c) Medical Council of India (MCI) in its regulations namely the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 under Clause 1.5 has prescribed as under: